



NOTIFICATION No. 42 / 2018

The Government, in G.O.(Ms.)No.868 Home (Courts-III) Department, dated 27.11.2014 and in G.O.(Ms.)No.200 Home (Courts-II) Department, dated 27.02.2015, have issued orders sanctioning the constitution of a separate District Munsif Court and Judicial Magistrate Court at Bodinayakanur in Theni by bifurcating the existing District Munsif-cum-Judicial Magistrate Court at Bodinayakanur in the cadre of Civil Judge.

Thiru.V.Sundararaj, Judicial Magistrate, Fast Track Court at Magisterial Level, Uthamapalayam, is transferred and posted as District Munsif, Bodinayakanur, in the aforesaid newly sanctioned (bifurcated) Court.

Thiru.R.Manivasagan, District Munsif-cum-Judicial Magistrate, Bodinayakanur, is transferred and posted as Judicial Magistrate, Bodinayakanur, in the aforesaid newly sanctioned (bifurcated) Court.

HIGH COURT, MADRAS.

DATED: 26 .03.2018.


REGISTRAR GENERAL(i/c)

To

1. The Officers concerned.
2. The Offices of the Officers concerned.
3. The Principal Judge, Theni.
4. The Chief Judicial Magistrate, Theni.
5. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General (A & E), Chennai.18.
6. The Treasury Officer, District Treasury, Theni.

Copy to:

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to His Excellency The Governor, Raj Bhavan, Chennai-22.
4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
5. The Registrar (IT-cum-Statistics), High Court, Madras.
6. The Registrar (Judicial), High Court, Madras.
7. The Director, Tamil Nadu Mediation and Conciliation Centre, High Court, Madras.
8. The Registrar (Vigilance), High Court, Madras. (12 copies)
9. The Registrar (Management), High Court, Madras.
10. The Registrar (Special Cell), High Court, Madras.
11. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
12. The Registrar (District Judiciary), High Court, Madras.
13. The Additional Registrar-I (Vigilance), High Court, Madras.
14. The Registrar (Administration), High Court, Madras.
15. The Registrar -cum-Special Officer (Liaisoning), High Court, Madras.
16. The Registrar (Recruitment), High Court, Madras.
17. The Official Assignee, High Court, Madras.
18. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
19. The Additional Registrar -II (Vigilance), Madurai Bench of Madras High Court, Madurai.
20. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
21. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
22. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.
23. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
24. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Coimbatore.
25. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Madurai.
26. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
27. The Secretary, High Court Legal Services Committee, Chennai.
28. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
29. The Chief Accounts Officer, High Court, Madras.
30. The Assistant Registrar, Admn.I / Admn.II / Per.Admn. / A.S. / Rules / Computer / Pondicherry, High Court, Madras.
31. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / Library / Stationery / Legal Cell / Computer (Server Room), High Court, Madras.
32. The Section Officer, "B" Section, Madurai Bench of Madras High Court, Madurai.
33. The Technical Director, NIC, High Court, Madras.
34. The Record Keeper, A.D. Records, High Court, Madras.

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R.O.C.No.746 /2018/RG-B2



OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges – Transfer and postings -
Notification issued - Joining instructions – Issued.

Ref: High Court's Notification No. 42 / 2018, dated: 26.03.2018.

Thiru.V.Sundararaj, Judicial Magistrate, Fast Track Court at Magisterial Level, Uthamapalayam, who has been transferred and posted as District Munsif, Bodinayakanur, in the newly sanctioned (bifurcated) court vide High Court's Notification cited above, is required to hand over charge of his present post to the Judicial Magistrate, Uthamapalayam, on 27.03.2018 A.N., and assume charge of the new post of District Munsif, Bodinayakanur, on 28.03.2018 A.N.

The Judicial Magistrate, Uthamapalayam, is required to hold full additional charge of the post of Judicial Magistrate, Fast Track Court at Magisterial Level, Uthamapalayam, until further orders.

Thiru.R.Manivasagan, District Munsif-cum-Judicial Magistrate, Bodinayakanur, who has been transferred and posted as Judicial Magistrate, Bodinayakanur, in the newly sanctioned (bifurcated) court vide High Court's Notification cited above, is required to assume charge of the new post of Judicial Magistrate, Bodinayakanur, on 28.03.2018 A.N.

As the inauguration of the District Munsif Court and Judicial Magistrate Court, Bodinayakanur, is to be held on 28.03.2018 A.N., Thiru.V.Sundararaj and Thiru.R.Manivasagan, are required to report to the Principal District Judge, Theni, on 27.03.2018 A.N., without fail, in connection with inauguration of the said newly sanctioned (bifurcated) Court.

HIGH COURT, MADRAS.

DATED : 26 .03.2018

REGISTRAR GENERAL(i/c)

To

1. The Officers concerned.
2. The Offices of the Officers concerned.
3. The Judicial Magistrate, Uthamapalayam.
4. The Principal Judge, Theni.
5. The Chief Judicial Magistrate, Theni.
6. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General (A & E), Chennai.18.
7. The Treasury Officer, District Treasury, Theni.